

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01985/2015

Date of order: 23.12.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

TAPAN KR. PRADHAN & ORS.

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicants : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. P. Prasad, Counsel

O R D E R (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard both.

2. This O.A. has been filed seeking the following reliefs:-

- "a) An order directing the respondents, each one of them their men, agents, staffs, subordinates and associates to forthwith appoint the applicants/petitioner in suitable posts commensurating their qualification with appropriate pay scale forthwith.
- b) An order directing the respondents, each one of them their men, agents, staffs, subordinates and associates to certify and transmit to this Hon'ble Tribunal relevant documents pertaining to the present case so that concessionable justice may be administered by directing them to forthwith appoint the applicants/petitioners in suitable posts commensurating their qualification with appropriate pay scale with appropriate pay scale.
- c) Costs of and/or incidental to this application be borne by the respondents;
- d) Such further and/or other order or orders be passed and / or direction or directions be given, as to this Hon'ble Tribunal may deem fit and proper.
- e) Leave may be granted to file this joint petition under Rule 4 (5)(a) of CAT (Procedure) Rules, 1987."

3. Ld. Counsel for the applicant would submit that earlier this CAT Bench passed orders in similar matters concerning land losers and the same order might be passed.



4. Lt. Counsel for the respondents could have no objection for passing such order. Hence, we pass the following orders:-

Railway authority shall process the case of the applicants within a period of 3 months from the date of receipt of a copy of this order and if they satisfy the requirements contemplated under the scheme dated 16.07.2010 appointment might be given to them.

5. O.A is disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP